



ITEM NO.305

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).4677/2024

SATISH KUMAR GUPTA

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

**[PART-HEARD BY : HON'BLE DIPANKAR DATTA AND HON'BLE
PRASHANT KUMAR MISHRA, JJ.]**

**(WITH IA NO.120710/2024-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT AND IA NO.120711/2024-EXEMPTION FROM
FILING O.T. AND IA NO. 99852 OF 2025- FOR INTERIM BAIL]**

**Date : 23-04-2025 This appeal was called on for hearing
today.**

**CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA**

**For Appellant(s) : Ms. Sonia Mathur, Sr. Adv.
Ms. Shubhi Bhardwaj, Adv.
Mr. Nikhil Chandra Jaiswal, Adv.
Ms. Noor Rampal, AOR**

**For Respondent(s) : Mr. Akshay Amritanshu, AOR
Ms. Drishti Rawal, Adv.
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

1. The appellant enjoyed the concession of bail for about four decades, whereafter he has been taken into custody upon his conviction recorded by the Sessions Judge, Banda on 4th March, 1983 being confirmed by the High Court vide the impugned judgment and

order dated 5th April, 2024.

2. The trial court records have arrived and the parties have been supplied soft copies thereof.

3. The appeal shall be listed immediately after ensuing summer vacation.

4. However, having regard to the fact that the appellant had been on bail for more than four decades and did not violate or breach any of the terms and conditions for grant of bail, we consider it fit and proper to grant him the privilege of bail, pending hearing of the appeal. It is ordered accordingly.

5. The appellant shall be released on bail, subject to such terms and conditions to be imposed by the trial court.

6. Accordingly, IA No. 99852 of 2025 being an application for interim bail stands disposed of.

7. Since this is not a regular Bench, the marking of the appeal as 'heard-in-part' stands cancelled.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)